

**CS DJ 2134/17**

**M/s Harman Overseas V/s Ram Shri Enterprises**

**29.07.2020**

Present: Shri Robin Bansal, Id. counsel for plaintiff (**presence secured through video conferencing**).

None for defendant who is already ex-parte vide order dated 11.12.2019

During the course of seeking clarifications, Id. counsel for plaintiff submits that he needs sometime to move appropriate application.

Be listed for further proceedings on **02.09.2020** through video conferencing or physically if suspension of physical working is revoked.

(Jitendra Singh)  
ADJ-06, Central District  
THC, Delhi/29.07.2020

**Ex. No. 284/20**

**Raj Kiran Soni Vs. Mahender Aggarwal**

**29.07.2020**

Present: Shri Bikram Singh Jakhar, ld. counsel for DH (**presence secured through video conferencing**).

Ld. counsel for DH seeks time to move an appropriate application for issuance of transfer certificate as the properties belonging to JD existing outside the jurisdiction of this court.

Be listed for further proceedings on **30.07.2020** through video conferencing.

(Jitendra Singh)  
ADJ-06, Central District  
THC, Delhi/29.07.2020

**CS DJ 628/19**

**Tina Gupta Vs. HDFC Bank Ltd. Vs. Anr.**

**29.07.2020**

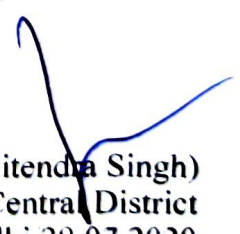
Present: Shri Joshi, ld. counsel for plaintiff (**presence secured through electronic mode**).

Shri Rishabh, ld. counsel for D-1 (**presence secured through electronic mode**).

Shri Yogendra Kumar, ld. counsel for D-2 (**presence secured through electronic mode**).

The matter is fixed for completion of proceedings and framing of issues. Ld. counsel for plaintiff submits that replication could not be filed due to spate of covid-19 cases and therefore, seeks sometime to file replication. In the interest of justice, an opportunity is granted to ld. counsel for plaintiff to file replication. In view of the same, the matter stands adjourned.

Be listed for replication, if any, admission-denial of documents and framing of issues on **09.12.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

  
(Jitendra Singh)  
ADJ-06, Central District  
THC, Delhi/29.07.2020

RCA DJ 144/19

CRI Ltd. Vs. Pran Nath Mehta & Ors.

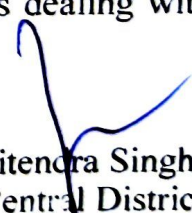
**29.07.2020**

Present: None for appellant.

Shri Prem Pal Ahuja, ld. counsel for R-1 to R-5 (**presence secured through electronic mode**).

The matter is fixed for reply and arguments on the appeal. Ld. counsel for R-1 to R-5 submits that he is not in a position to argue on the appeal for want of his case file which is kept in his chamber and therefore, requests for physical hearing. On the other hand, the court staff informs that despite efforts, contact with counsel for appellant could not be established. In view of the same, the matter stands adjourned.

Be listed for reply and arguments on the appeal on **09.12.2020**. **Advance copy of the reply be supplied to ld. counsel for appellant 15 days before next date of hearing.** Longer date is given as presently this court is dealing with more than 1900 cases.

  
(Jitendra Singh)  
ADJ-06, Central District  
THC, Delhi/29.07.2020

**CS DJ 619283/16**

**Anil Rastogi Vs. Kailash Chand Gaur**

**29.07.2020**

Present: Shri R.S. Malik, Id. counsel for plaintiff (**presence secured through electronic mode**).

Shri Sanjay Aggarwal, Id. counsel for defendant (**presence secured through electronic mode**).

The matter is fixed for arguments on the application under Order I Rule 10(2) CPC. However, Id. counsel for plaintiff requests for physical hearing. In view of the same, the matter stands adjourned.

Be listed for arguments on the aforesaid application on **09.12.2020**.  
Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)  
ADJ-06, Central District  
THC, Delhi/29.07.2020



PC No. 42290/16  
Mukesh Billa Vs. State

**29.07.2020**

Present: Shri Om Prakash, Id. counsel for plaintiff (**presence secured through electronic mode**).

Shri H.C. Anand, Id. counsel for R-3 and R-4 (**presence secured through electronic mode**).

None for R-5 who is already ex-parte.

R-7 already expired and petition already bated as against him.

The matter is fixed for remaining arguments on the application under Order VII Rule 11 CPC moved by all respondents except R-5 and R-7 and on another application under Order XXII Rule 9 CPC moved by petitioner for setting aside of abatement of the proceedings against R-7 and his LRs. However, Id. counsels in attendance request for physical hearing. In view of the same, the matter stands adjourned.

Be listed for arguments on the aforeseaid applications on **09.12.2020**.  
Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)  
ADJ-06, Central District  
THC, Delhi/29/07.2020